

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET

Application No. 441 of 1988/F

Applicant

T. Nataraja

Advocate for Applicant

Shri M. Raghavendra Achar

Dy.Nos.98 to 100/86

Respondent

Director, Foremen Training
Institute, B'lore and ors.

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
12.3.86	This Application presented in this Tribunal is praying to:- 1. Set aside the order dt. 5.3.86 issuing directions to the Head of the Deptt. not to assign work to the Applicant; 2. Direct the respondents to regularise the services of the Applicant and absorb him in the post. *** <u>Applicant has prayed for an urgent interim order.</u> For orders please. R/12/3 Registrar.	A.Nos.441 to 443/86/F. <u>Dy.Nos.98 to 100/86(F)</u> The main prayer of the Applicants is to set aside the impugned order dated 5.3.86 issuing directions to the Head of the Department not to assign work to the applicants and to issue directions to the respondents to regularise the services of the applicants and to absorb them in the posts in which they were working. They have also sought interim relief through issue of directions to the respondents not to fill up the posts through direct recruitment and by the impugned order dated 5.3.86
13.3.86		

.../-

Date	Office Notes	Orders of Tribunal
		directing the respondents to issue posting orders and pay salary to the applicants. Shri M. Raghavendrachar, Counsel for the applicants submit that in the Minutes of the meeting with CSAD representatives of the Madras and Bangalore units held on 18.6.85, it was agreed in principle that the Casual Labourers of the Foremen Training Institute be absorbed in Group 'D' posts provided that they were sponsored by the Employment Exchange. It was further agreed in that meeting that the persons who were working as Casual Labourers will be allowed to continue till they secure employment elsewhere. According to the Counsel, despite this agreement, the services of the applicants were abruptly terminated on the 6th instant and consequently they are put to financial loss. The Counsel, therefore, prays for interim stay. True, we have the power to make an interim order as an exceptional measure provided there is justification for doing so. We are satisfied that in the present case, the action of the respondent has resulted in financial loss to the applicants and as a result thereof, they are not in a position to eke out their livelihood. We, therefore, consider it just and equitable to stay the operation of the order dated 05.03.1986. We, .../-

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

-3-

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
------	--------------	--------------------

therefore, restrain the respondent from giving effect to the orders dated 5.3.1986 until further orders are passed on these applications.

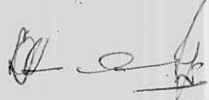
Let copies of documents etc be immediately served on the respondent by the Registry and also by the Counsel for the applicant.

13/3


Member (R)
13.3.86


Member (RR)
13.3.86

The Counterpart of Court Application be posted for hearing on 24.3.86


12.3.86
Member (Adm)

① Communication - the order was served on respondent.
② Notice was served on respondents of the app. R.313

A common interim order and notice of Application issued on 14-3-86.
14/3/86

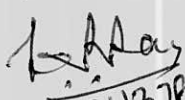
21/3/86

Removed.
note follows.

20/3

Advocate for the Applicant has filed a Counter Affidavit & Court Application in this case.

Placed before the Tribunal for consideration as to for admission.

21/3/86. By 
13/3/86

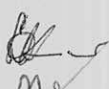
Member (A)

R-1 & R-3 served of order & notice.
R

Admitted - Adjourned for hearing

to 16.4.86.

12/3/86


Me

24-3-86